

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th January 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 2 OF 2010

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2010.

Short title and commencement.

(2) It shall be deemed to have come into force on the 17th day of November 2009.

Tamil Nadu Act
30 of 1983.

2. In section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (herein after referred to as the Principal Act) in the proviso to sub-section (1), for the expression "eight years and six months" the expression "nine years" shall be substituted.

Amendment of section 89.

Tamil Nadu
Ordinance
3 of 2009.

3. (1) The Tamil Nadu Co-operative Societies (Second Amendment) Ordinance, 2009 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Special Officers were appointed under sub-section (1) of Section 89 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) for a period of one year from 25th May 2001 in respect of primary co-operative societies and from 26th May 2001 in respect of central and apex co-operative societies. Since elections to the said co-operative societies could not be conducted within the above said period, the term of the Special Officers appointed under the said section was last extended beyond 24th May 2009 for a period of six months, by amending the said Act. The period of their appointment was due to expire on 24th November 2009 in respect of primary co-operative societies and on 25th November 2009 in respect of central and apex co-operative societies.

2. As per the schedule for conducting elections to the co-operative societies approved by the Government, elections for the first two stages in the first phase have been conducted on 7th July 2007 and 11th July 2007, respectively. During these polls, occurrences of certain incidents have been brought to the notice of the Government. The Government are of the opinion that these incidents have undermined the very purpose of conducting the elections to the co-operative societies in the State. The Government have, therefore, decided to cancel the elections to the co-operative societies wherever they have been conducted and to hold fresh elections to all the co-operative societies and have ordered accordingly. A new election schedule will be announced by the Government for fresh elections in due course after consultation with the leaders of all political parties in the Legislature.

3. In view of the above fact, elections to the primary co-operative societies could not be conducted on or before 24th November 2009. Elections to the central and apex co-operative societies can be conducted only after the elected boards are constituted in all primary co-operative societies. The Government, therefore, decided to extend the term of office of the Special Officers of the aforesaid co-operative societies for a further period of six months beyond 24th November 2009 in respect of primary co-operative societies and 25th November 2009 in respect of central and apex co-operative societies by amending the said Act suitably for the purpose. Accordingly, the Tamil Nadu Co-operative Societies (Second Amendment) Ordinance, 2009 (Tamil Nadu Ordinance 3 of 2009) was promulgated by the Governor on the 16th November 2009 and the same was published in the *Tamil Nadu Government Gazette Extraordinary*, dated the 17th November 2009.

4. The Bill seeks to replace the said Ordinance.

Ko.Si. MANI,
Minister for Co-operation.

M. SELVARAJ
Secretary.